

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/185/(IB)/2017
NAME OF THE PETITIONER(S) : JOHNSON LIFTS PVT LTD
NAME OF THE RESPONDENT(S) : EAST COAST CONSTRUCTION & INDUSTRIES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

A.R. KARUNAKARAN

FOR PETR.

A.R. KARUNAKARAN

A.R. KARUNAKARAN

CSL for Petitioner

98410 61270

P.J. RISHIKESH

For Respondent

P.J. RISHIKESH

P.J. SRICANESH

COUNSEL FOR RESPONDENT

9841188677

ORDER

Counsels for both the parties are present and they filed a joint memo of compromise wherein under para '2' the detail of the terms and conditions for payment are given. Seven cheques to the tune of Rs.30 lakh are also given in advance, which are handed over to the Counsel for the Petitioner. The petition is **disposed of** in terms of the Joint Memo of compromise, which shall form part of this order. However, in the event of default committed by the corporate debtor, the petitioner is at liberty to revive the petition.

MEMBER (TECHNICAL)

ghk

MEMBER (JUDICIAL)